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**BEFORE THE NATIONAL GREEN TRIBUNAL**

**CENTRAL ZONAL BENCH, BHOPAL**

**ORIGINAL APPLICATION NO 34/2020**

**Petitioner**

J. R. Narayan

**Versus**

**Respondents**

State of Madhya Pradesh & Ors.

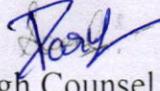
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Date: 10.11.2020

Place: Bhopal

Submitted by MPPCB:-

  
Through Counsel  
Adv. Parul Bhadoria

10/11/20

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
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**JOINT INSPECTION REPORT ON BEHALF OF MPPCB**  
**[MADHYA PRADESH POLLUTION CONTROL BOARD]**

1. That, the Hon'ble Tribunal was pleased to direct the MPPCB as under :-  
*"Para 11 (iii) The Member Secretary, State Pollution Control Board is directed to constitute a Committee of atleast 5 officials to visit the area at certain interval and ensure that no illegal mining is being done within the area."*
2. That, the Member Secretary, MPPCB has constituted the committee of 06 officers of MPPCB vide office order no. 850 dated 01.10.2020 to visit and area in compliance of the directions passed by the Hon'ble Tribunal. The copy of order of MS, MPPCB is enclosed herewith as **Annexure R-1**.
3. The joint committee of MPPCB has inspected the area on 05.11.2020. The copy of the inspection report is enclosed herewith as **Annexure R-2**. The copy of letter no 3484 dated 25/09/2020 by District Collector, Rewa is enclosed as **Annexure R-3**.
4. The committee shall regularly inspect the area at periodical intervals in compliance of the orders passed by the Hon'ble Tribunal.

Date: 10.11.2020

Place: Bhopal

**Submitted by MPPCB:-**

  
Through Counsel  
Adv. Parul Bhadoria

**मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड**  
पर्यावरण परिसर, ई-5 सेक्टर, अरेश कालोनी, भोपाल

क्रमांक 250/विधि/NGT(CZ)/प्रनिबो/20,

भोपाल, दिनांक

1 OCT 2020

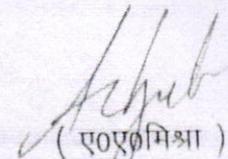
**आदेश**

माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच, द्वारा प्रकरण क्रमांक 34/2020 (जे आर नारायण विरुद्ध मध्यप्रदेश शासन व अन्य) में दिनांक 22.09.2020 को पारित आदेश का कृपया अवलोकन हो, जिसके बिंदु क्रमांक 11(iii) के मुख्य अंश निम्नानुसार है

"The Member Secretary, State Pollution Control Board is directed to constitute a Committee of atleast 5 officials to visit the area at certain interval and ensure that no illegal mining is being done within the area."

उक्त आदेशानुसार शीवा स्थित कशर का निरीक्षण करने हेतु माननीय अधिकरण द्वारा पारित आदेश के अनुपालन में निम्न सदस्यों की समिती गठित की जाती है :-

1. डॉ. अभय कुमार सक्सेना, वरिष्ठ वैज्ञानिक अधिकारी, भोपाल
2. क्षेत्रीय अधिकारी, शीवा
3. श्री सुधीर श्रीवास्तव, विधि अधिकारी
4. श्री ब्रजेश शर्मा, कार्यपालन यंत्री (माईनिंग प्रभांश)
5. डॉ. अशोक तिवारी, कनिष्ठ वैज्ञानिक, क्षेत्रीय कार्यालय, शीवा
6. श्री शंकर प्रसाद बधौलिया, वैज्ञानिक, सेवानिवृत्त

  
( ए०ए०मिश्रा )  
सदस्य सचिव  
dc s

प्रतिलिपि :-

1. सर्व संबंधितों की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।

R-2

(4)

**JOINT INSPECTION REPORT  
OF  
MPPCB COMMITTEE**

**IN**

**Original Application No. 34/2020 (CZ)**

**J R Narayan**

**VS**

**State of Madhya Pradesh**

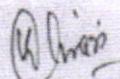
Ref. - **Joint inspection report of MPPCB as per the Hon'ble NGT order on dated 22/09/2020 in OA No 34/2019 (CZ) (J R Naraya vs. Govt of MP)**

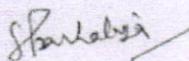
With reference to above order dated 22/09/2020 of Hon'ble NGT, the Member Secretary MPPCB has constituted a committee vide order no 850 dated 01/10/2020 as per the direction in point no. 11 (iii) of the order. The point no 11(iii) of the order is as under:

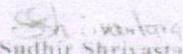
*"The Member Secretary, State Pollution Control Board is directed to constitute a Committee of atleast 5 officials to visit the area at certain interval and ensure that no illegal mining is being done within the area."*

In view of above order the committee has obtained the information from District mining office, District Rewa regarding operation of illegal mining in the area of village – Baijnath, Hinauti and Khamriya under tehsil - Hujur. As per the information provided by District mining department, Rewa the points related to the present status of mining activities in the area are reported as under:

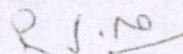
1. The information of the area near to village Baijnath and its surrounding and information of mining activities in this area discussed with District mining officer, Rewa in reference to point no 11(ii). In this regard, mining officer provided the information that the Village Baijnath is under Tehsil Huzur and there are 80 stone quarry leases are sanctioned by District mining office, Rewa in tehsil Huzur. Regarding illegal mining activity in the area, mining officer, Rewa informed that District collector, Rewa vide letter no 3484 dated 25/09/2020 (**Annexure –A**) had constituted a committee to keep constant vigil for control of illegal mining and transportation in the area of vantage Baijnath and nearby area. The mining department committee inspected the area as per Honble NGT order on dated 06/10/2020, 14/10/2020 and 22/10/2020 for the control of illegal mining in this area. As per the committee report dated 23/10/2020 submitted to district collector, Rewa no illegal mining activity was observed in the nearby area.
2. The MPPCB committee has also visited the area near to village Baijnath and its surrounding on dated 05/11/2020 and observed no illegal mining activity in the area at the time of inspection.

  
 Ashok Tiwari  
 Junior Scientist, Regional  
 Office, MPPCB, Rewa

  
 Dr S P Badholiya,  
 Ret. Chief Chemist  
 MPPCB, Rewa

  
 Sudhir Shrivastava,  
 Legal Officer,  
 MPPCB, Bhopal

  
 Brajesh Sharma,  
 Executive Engineer,  
 MPPCB, Bhopal

  
 Dr R. S. Paribar,  
 Regional Officer,  
 Regional Office,  
 MPPCB, Rewa

कार्यालय कलेक्टर, (खनिज शाखा) जिला रीवा (म.प्र.)

E-mail:- modgmrew@mp.gov.in

रीवा, दिनांक: 22.09.2020

क्रमांक/ 3484 /खनिज/2020, माननीय एन.जी.टी. न्यायालय द्वारा प्रकरण क्रमांक O.A. No. 34/2020(CZ) दिनांक 22.09.2020 में पारित निर्देशों के विन्दु क्रमांक (2) के अनुपालन में आवश्यक कार्यवाही हेतु निम्नानुसार संयुक्त समिति का गठन किया जाता है-

क्र.	पदनाम
1	तहसीलदार रीवा (हुजूर)
2	थाना प्रभारी थाना चोरहटा
3	खनि निरीक्षक रीवा
4	प्रभारी अधिकारी, उड़नदस्ता, भौमिकी तथा खनिकर्म रीवा
5	प्रभारी अधिकारी, म.प्र. प्रदूषण नियंत्रण मंडल रीवा

उपरोक्तानुसार समिति माननीय एन.जी.टी. में पारित निर्देशों का पालन कर प्रकरणाधीन तहसील हुजूर के ग्राम बैजनाथ एवं अन्य क्षेत्रों में सतत् निगरानी रखकर अवैध उत्खनन एवं परिवहन पर रोकथाम एवं प्रभावी कार्यवाही कर प्रतिवेदन प्रस्तुत करना सुनिश्चित करें।

कलेक्टर  
जिला-रीवा (म.प्र.)

क्रमांक/ /खनिज/2020

रीवा, दिनांक: .....

प्रतिलिपि,

1. पुलिस अधीक्षक, रीवा (म.प्र.)
2. अनुविभागीय अधिकारी, (राजस्व) अनुभाग हुजूर जिला रीवा (म.प्र.)
3. क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण मंडल रीवा (म.प्र.)
4. क्षेत्रीय प्रमुख, संचालनालय भौमिकी तथा खनिकर्म रीवा (म.प्र.)  
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

कलेक्टर  
जिला-रीवा (म.प्र.)